

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1703
ANSWERED ON:30.07.2015
Political Parties under the RTI Act
Reddy,Kotha Prabhakar

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is aware of the Central Information Commission (CIC) order that the political parties come within the ambit of the Right to Information Act;
- (b) if so, the details thereof along with the reaction of the Government thereto; and
- (c) the steps proposed to be taken by the Government to ensure that the said order of the CIC is complied within a time bound manner?

Answer

ANSWER

MINISTER OF LAW AND JUSTICE
(SHRI D.V. SADANANDA GOWDA)

(a) to (c): The Central Information Commission (CIC) in its decision dated 3rd June, 2013 in the matter of Subhash Chand Agarwal and Anil Bairwal Vs. Indian National Congress and Five others has, inter-alia, held that AICC/INC, BJP, CPI(M), CPI, NCP and BSP are public authorities under section 2(h) of the Right to Information Act, 2005. The Government of India is not a respondent in this case.